

I do not know if hon. Members understand it. At any rate, I do not understand it. The correction is:

"Please substitute the following for the last line of the Answer to part (b) of the Question:  
"of 0.1% U308" (Laughter).

[Placed in Library. See No. LT-701/58].

#### AMENDMENTS TO COFFEE RULES

**The Minister of Commerce (Shri Kanungo):** I beg to lay on the Table, under sub-section (3) of Section 48 of the Coffee Act, 1942, a copy of each of the following Notifications, making certain further amendments to the Coffee Rules, 1955:—

- (1) G.S.R. No. 277, dated the 26th April, 1958.
- (2) G.S.R. No. 278, dated the 26th April, 1958.

[Placed in Library See No. LT-698/58].

#### REPORT ON WORKING OF CENTRAL SILK BOARD

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the Half-Yearly Administrative Report on the working of the Central Silk Board for the period from 1st April to 30th September, 1957.

[Placed in Library. See No. LT-702/58].

#### SUMMARY OF PROCEEDINGS OF INDUSTRIAL COMMITTEE ON MINES OTHER THAN COAL MINES

**The Deputy Minister of Labour (Shri Abid Ali):** I beg to lay on the Table a copy of the Summary of Proceedings of the First Session of the Industrial Committee on Mines other than Coal Mines held at New Delhi on the 17th and 18th April, 1958.

[Placed in Library, See No. LT-703/58].

#### NOTIFICATION ISSUED UNDER COMPANIES ACT

**Shri Satish Chandra:** I beg to lay on the Table, under sub-section (3) of Section 641 of the Companies Act, 1956, a copy of Notification No. G.S.R. 279, dated the 26th April, 1958, making certain alterations in Schedule V of the Companies Act, 1956.

[Placed in Library. See No. LT-699/58].

#### STATEMENT CORRECTING ANSWER TO SUPPLEMENTARY TO S.Q. NO. 1839

**The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda):** I beg to lay on the Table a copy of the Statement correcting the reply given on the 25th April, 1958, to a supplementary by Shri H. C. Dasappa on Starred Question No. 1839 regarding Middle Income Group Housing Scheme. [Placed in Library. See No. LT-704/58].

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### TWENTY-SECOND REPORT

**Sardar Hukam Singh (Bhatinda):** I beg to present the Twenty-second Report of the Committee on Private Members' Bills and Resolutions.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

##### ACCUMULATION OF KALYAN COTTON

**Shri P. R. Patel (Mehsana):** Under rule 197, I beg to call the attention of the Minister of Commerce and Industry to the following matter of urgent public importance and I request that he may make a statement thereon:—

"Accumulation of Kalyan variety of cotton with small traders."

**The Minister of Commerce (Shri Kanungo):** I beg to lay a statement regarding the Calling Attention to accumulation of Kalyan cotton

Mr. Speaker: The statement may be laid on the Table. I understand it is a long statement.

Shri Kanungo: Yes.

Statement Regarding Calling Attention to accumulation of Kalyan Cotton to be made on 7-5-58.

The notice given by Shri Purushotamdas R. Patel refers to the hardship of Kalyan cotton growers and traders as a result of our export policy. Some 140,000 bales of Kalyan cotton are reported to have accumulated with traders as a consequence of which the traders have stopped buying pods kapas from cultivators and where purchases are made, they are made at a very low price.

It has been further urged that on account of concessions, in excise duties on fine and superfine cloth, the Kalyan cotton which is below 3/4" this year and which can be used only for the production of coarse and medium cloth is not in much demand by the textile mills.

Government have been allowing exports of limited quantities only of short staple cotton whereas the Kalyan cotton bears a staple length of 25/32" and above. This is a medium staple cotton and therefore is required for the mills for the production of medium cloth. The statistical position as given below also indicates that our supply position of indigenous cotton cannot be said to be quite satisfactory:—

*Crops and carry-over*

carry-over from last year	18.25 lakhs bales
Commercial cotton crop estimated	49.00 " "
<b>TOTAL</b>	<b>67.25 " "</b>

*Consumption and Exports*

Mill consumption	48.00 lakh bales
Exports so far allowed	2.00 " "
<b>TOTAL</b>	<b>50.00 " "</b>
Balance left	17.25 " "

The carry-over would even be lower than in the last years. The carry-over is meant to be utilised during 4 off-season months, i.e. September to December and at the rate of 4 lakhs bales consumption per month, this balance in hand could hardly be sufficient to carry us through, unless the final position of the crop turns out to be better. On the statistical position, there can be hardly any room for further exports.

Imports of cotton have been confined only to the minimum requirements of long staple cotton to produce fine and superfine cloth; it is, therefore, expected that for the production of medium and coarse cloth which forms nearly 85% of the total production, mills will have to depend upon the indigenous production of cotton.

So far the following quantities of cotton have been permitted for export during the current season:—

Bengal desh	150,000 bales
Cotton of not above 23/32" in staple	50,000 bales
<b>TOTAL</b>	<b>2,00,000</b>

The deteriorated Kalyan cotton if it satisfied the description of staple length of 23/32" and below can, therefore, very well qualify for export. It is not correct therefore to say that there is a complete ban on export, if the staple length is 23/32" and below.

The other point that has been raised is that the liberal concession in excise duties on fine and super-fine textiles have hard hit textile mills manufacturing coarse and medium textiles other than fine and superfine.

This statement is also not justified. The reduction in excise duty has been much more pronounced so far as coarse and medium cloth is concerned

than in the case of fine and superfine cloth as will be seen from the following figures:—

Category of cloth	Previous rate of duty per sq. yd.	Add. excise duty per sq. yd.	Present rate of duty per sq. yd.	Add. excise duty per sq. yd.
Coarse (dhoties & sarces)	6 ps.	3 np.	3 np	3 np.
Coarse (other varieties)	1 anna 6 ps.	3 np	6 np	3np
Medium (dhoties & sarces)	1 anna 6 ps.	4 np	7 np	4 np
Medium (other varieties)	1 anna	4 np	9 np	4 np
Fine	3 annas	6 np	17 np	8 np
Superfine	4 annas	13 np	22 np	13np

The statement attached giving the spot prices of Kalyan cotton from 1956 upto 14.4.1958 also indicates that the prices are not low at all. They are more than Rs. 200/- per candy above the floor price. This will also suggest that there is sufficient demand for this cotton as otherwise the prices will not rule high.

The above facts would clearly indicate that exports of cotton have been allowed consistent with our internal requirements, and deteriorated varieties of Kalyan cotton can as well qualify for export. The supply position of cotton is not such as to place the cotton grower of Kalyan cotton in any nervous position as has been brought out in the notice. Further the reduction in excise duty has been more pronounced so far as coarse and medium categories of cloth is concerned than fine and superfine.

#### Prices of Kalyan Cotton

Floor Price: 510.	} (per candy of 784 lbs.)	
Ceiling: 570.		
1956		
Sept.		850/870N
Oct.		750/800
Nov.		750/770
Dec.		730/750N

#### 1957

Jan.		720/73-N
Feb.		725/750N
Mar.		870
Apr.		870
May.		860/870
June		840/870

July	845/870
Aug.	790/825
Sept.	750/800
Oct.	775/805
Nov.	730/760
Dec.	700/720

#### 1958

January	
4-1-58	700/720
11-1-58	685/730
18-1-58	695/730
25-1-58	695/730
31-1-58	695/730

#### February

4-2-58	695/730
11-2-58	725/740
18-2-58	730/770
25-2-58	715/755
28-2-58	715/755

#### March

4-3-58	715/755
11-3-58	710/760
18-3-58	710/760
25-3-58	710/760
31-3-58	710/760

#### April

1-4-58	710/760
14-4-58	700/755
14-4-58	700/755

#### LEAVE OF ABSENCE

Mr. Speaker: The Committee on Absence of Members from the Sittings of the House in their Seventh Report have recommended that leave of